

**SHRI ANANT DAVE:** In answer to part (D) the hon. Minister stated that a quantity of 7.28 lakh tonnes of cement had been imported into the country during the period January to June, 1978; import of one million tonnes had been permitted.

मैं मंत्री महोदय से यह जानना चाहता हूँ कि जो सीमेंट कांडल। में अभी अन-लोड हो रही है और जो सीमेंट पेपर के पैक में आई है और लार्ज क्वान्टिटी में उमैज हुई है, उससे कितना नुकसान हुआ है।

जो 1 मिलियन टन और सीमेंट अने वाली है, वह पेपर पैक में नहीं आयेगी, और दूसरे थैलों में आयेगी, क्या ऐसा कोई इन्तजाम सरकार करने जा रही है ?

**SHRI GEORGE FERNANDES:** I have absolutely no information about a single tonne of cement having gone waste because of any damage.

श्री अनन्त दवे : मैं अभी देख कर आया हूँ, वहाँ पड़ी है।

**SHRI GEORGE FERNANDES:** Since the hon. Member has made a statement I shall have it investigated immediately. So far I have not received any such complaint. In regard to paper bags, they are sturdy and they come from across high seas and they are unloaded here. I have not heard any complaint thus far; this is the first time it is mentioned and I shall investigate it immediately.

**MR. SPEAKER:** Next question....  
(Interruptions)

(Interruptions)

**MR. SPEAKER:** Don't record.

(Interruptions)\*\*

### Minorities Commission

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\*43. DR. VASANT KUMAR PANDIT:

SHRI F. H. MOHSIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Shri M. R. Masani, the Chairman of Minorities commission has resigned his post, if so, the reasons therefor;

(b) whether it is a fact that another Member Shri V. V. John had also written to the Government about the treatment meted out to the Commission; and

(c) the reaction of Government to the above and the charges made in the letter of resignation by Shri Masani and letters written to Government by Shri V. V. John?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):** (a) to (c). In a letter of 9th May jointly signed by Shri M. R. Masani and Shri V. V. John, they referred to the announcement made on 4th May in Parliament by the Education Minister about the introduction of a Bill to amend the Aligarh Muslim University Act before the end of session then in progress and their surprise of being ignored and bypassed on the subject even after the Commission had made a request that they should be given an opportunity to make their recommendations to Government before legislation was introduced in Parliament. They had also referred to the Chairman of the Commission's earlier letter of 27th April regarding the Commission not having office premises, essential staff and its functioning as an attached office of the Ministry of Home Affairs. On the same day, however, Members of the Commission

had long discussion with the Education Minister in regard to Aligarh Muslim University Bill. Copies of the Aligarh Muslim University (Amendment) Bill which had meanwhile been introduced in Parliament were also furnished to the Commission. It was the considered view of the Government that their legislative proposals in this regard could no longer be withheld from Parliament in the light of all other developments which had preceded the formulation of Government's views on the matter. The suggestions of the Commission on the Bill were, however, welcome. In regard to the other matters, such as accommodation, staff etc efforts were being made to meet the requirements of the Commission. Considering all these aspects, Shri V. V. John decided not to resign. Shri M. R. Masani however, did not withdraw his resignation. The Government regret this development. The Government believe that the Minorities Commission have an important role to play and the misunderstanding with Shri Masani would not affect their attitude to the Commission.

DR. VASANT KUMAR PANDIT: Will the hon. Minister state whether in the correspondence that ensued between Mr. Masani and the Government—it is an unfortunate episode—apart from what has been given in the statement, charges of repeated breach of faith on the part of the Government, charge about the high-handed attitude of the bureaucrats, that they were not very cooperative with the Commission and that the Commission was getting step-motherly treatment. The non-implementation of the assurance given by the Government that an amendment to the Constitution would be introduced to make the Commission independent, non-cooperation by the Finance Minister and the Home Minister who wanted to have this as an attachment to their own department and lastly the selection which the Commission had made of one Central Pool Official belonging to the Scheduled Caste was

not given to them and Mr. Shankaran Nair was foisted on them, are all these things mentioned?

SHRI DHANIK LAL MANDAL: In regard to all these things mentioned by the hon. member which had been the subject-matter of Mr. Masani's statement, letter and discussion which ultimately prompted him to resign from the Minorities Commission, I want to urge that firstly the Government's attitude has always been favourable and sympathetic to the Commission. Regarding the sanction of staff, the Commission requested for 93 persons including the Chairman. In the first instance, they wanted a staff of 38 persons. That was sanctioned. Moreover, the Commission was informed that the Linguistic Minorities Commissioner's office had a staff of 63 persons and they can be availed of. The Commission certainly availed of the services of that office, which is apparent from the TA and DA of the officers of that office, which is Rs. 10,000. As regards the budget provision, adequate budget provision was made. Rs. 4 lakhs were made available to the Commission. In addition, Rs. 7 lakhs, which is for the Linguistic Minorities Commissioner's office was also made available. It was also agreed that whenever funds are exhausted, more funds will be made available. (*Interruptions*).

MR. SPEAKER: He is answering point by point.

SHRI C. K. JAFFER SHARIEF: The question relates to the Minorities Commission and he is answering about the Linguistic Minorities Commission.

MR. SPEAKER: You are not following him. He said, the Minorities Commission could use the staff of the Linguistic Minorities Commission also.

SHRI DHANIK LAL MANDAL: As regards office premises, this is the work of the Housing Ministry to make available a building for that purpose to the Commission. Of course, the

Home Ministry always helps the Commission to find out a suitable accommodation. In the beginning, the Director of Estates indicated that there was no building available to them. So, a search was made for private accommodation and a building was found out on Ferozeshah Road. But subsequently the Housing Ministry made accommodation available.... (Interruption).

**SHRI C. K. JAFFER SHARIEF:** Sir, my submission is that the timing of the appointment of the Minorities Commission and the way it has been treated really shows that the Government is not sincere in its intentions.

(Interruptions)

**MR. SPEAKER:** Do not record.  
(Interruptions)\*\*\*

**MR. SPEAKER:** He has to come to the supplementary. He has not answered the main question. How can a supplementary come in now?

(Interruptions)

**SHRI C. K. JAFFER SHARIEF:** How can you go on saying something to go on record and something not to go on record? We cannot understand this. I have been repeatedly saying this that we have come here to represent the people and express the opinion on their behalf, not to keep quiet. But if you go on saying not to record do you want to keep in your period saying that nothing should go on record?

**MR. SPEAKER:** Mr. Jaffer Sharief, all that I said is, supplementary....

(Interruptions)

**SHRI C. K. JAFFER SHARIEF:** Sir, you are here to protect our rights.

(Interruptions)

**THE PRIME MINISTER (SHRI MORARJI DESAI):** I do not know why the hon. Members are excited

when reply is given in detail on the points raised.

**AN HON. MEMBER:** It is confusing.

**SHRI MORARJI DESAI:** How it is confusing? There are only facts given. There are no comments given. If you have no patience for them it, what can be done? They will not be given if you don't want them.

(Interruptions)

**MR. SPEAKER:** Whether you like the reply or not, the Member has asked certain questions. He has a duty to answer those questions. Some people may answer briefly and some people may answer elaborately. That is a different matter. Neither you nor I can decide that question. (Interruptions) No one can dictate saying: "You must answer in a particular manner." It is not up to you to have the answer in a particular manner.

(Interruptions)

**SHRI DHANIK LAL MANDAL:** As regards office premises, as I told you, Sir, a hutment was offered to the Commission in 'H' Block. But the Commission did not like it and so the Commission searched for private accommodation and found out a building in the Ferozeshah Road which was not sanctioned by the Housing Ministry. But now, that problem has been solved and two bungalows in Willingdon crescent have been offered to the Commission.

As regards delay in bringing forward the Constitution Amendment Bill to give the Commission an independent and autonomous status, there has been some delay, but we are bringing forward this Amendment in this Session itself.

As regards the Commission being bypassed in the matter of the Aligarh Muslim University Amendment Bill introduced in Parliament by the Edu-

cation Minister, Sir, as I have mentioned, the Education Minister and the Commission had a discussion, the Education Ministry has made available to them the draft of the Bill, but then the Commission wanted that when the Commission is seized of the matter, Government should not come forward with the introduction of the Bill in Parliament. That was not accepted by the Government.

MR. SPEAKER: Second supplementary.

DR. VASANT KUMAR PANDIT: I am still on my first supplementary. I want to know whether the Commission had chosen a particular officer belonging to the Scheduled Castes from the Central Secretariat Pool who was not given by the Government. They foisted Mr. Sankaran Nair on the Commission. It is very surprising

SHRI MORARJI DESAI: There is no question of foisting any Secretary on that, and it is not for the Commission to say what Secretary should be given to them from the very beginning. Afterwards, if there is any difficulty, we would certainly change. But if the Commission wants to be completely independent of government, that is not possible; but they have an independent status. I myself assured him, when he met me, that he will be treated as completely independent, and not as attached to the Home Ministry. That is what the Home Minister also told him. But Mr. Masani wanted—I don't know what he wanted. Therefore, it is difficult to satisfy him. (*Interruptions*) It was difficult to satisfy him, and he resigned.

SHRI VASANT SATHE: Did he want a Cabinet rank?

SHRI MORARJI DESAI: Well, I don't know if he wanted it. If he wanted it, he cannot get it. It is not possible to give Cabinet rank to everybody, whoever asks for it. That is

not possible. That is not the question. He has not mentioned that. He said it afterwards, not here. I assured him that he will be completely independent, and there was no question of the Home Ministry exercising any supervision over them. But they have to function through the Home Ministry. Whenever any question is to be replied in Parliament, it is the Home Ministry which has to reply, and, therefore, it is not that it is subordinate to any Ministry. That is what I made clear to him.

MR. SPEAKER: Mr. Prime Minister, kindly don't answer other questions. It will create difficulties.

(*Interruptions*)

MR. SPEAKER: The Member has not asked the second supplementary. I have got to go by rules. He is entitled to ask it.

DR. VASANT KUMAR PANDIT: Has the Commission submitted to the Government an interim report and also a report on the same Aligarh Muslim University Bill? And if so, will Government be prepared to place it on the Table of the House?

SHRI MORARJI DESAI: It will be laid on the Table of the House.

श्री मुहम्मद शफी कुरेगी : इस माइनारिटी कमीशन को जिस तरह से सरकार ने बनाया और जिस तरह से इस को चलाया गया, उस से साफ जाहिर है कि सरकार की नीयत साफ नहीं थी। माइनारिटीज की आंखों में धूल झाँकने के लिए इस कमीशन को बनाया गया था। मसानी साहब ने जो अपना इस्तीफा दिया है, उस में साफ लिखा है—शुरू से ही न तो माइनारिटी कमीशन को बैठने की कोई जगह दी गई, न मिनिस्ट्रीयल स्टेटस दिया गया, न स्टूडेंटरी कमीशन बनाया गया, न खर्च के लिए और दफ्तर चलाने के लिए कोई पैसा दिया गया। इस के अलावा सब में अहम चीज यह है कि अलीगढ़ मुस्लिम यूनिवर्सिटी बिल, जो इस हाउस में आने वाला

है, वह भी जाति पार्टी की एक बाल है, माइनि-रिटीज की शर्तों में खाक डालने के लिए उस को यहाँ पर लाया जा रहा है। अब जब कि गवर्नमेंट मान चुकी है कि उस की रिपोर्ट हाउस में पेश करेंगे—मैं मंत्री जी से जानना चाहता हूँ कि जो नाम चेरमैन बनाया जाता है, वह कब तक बनेगा, कितनी देर में नामजद होगा, क्या इस कमीशन को स्टैचूटरी पावरन दी जाएगा और क्या इस कमीशन को होम मिनिस्ट्री की गिरिपत से आजाद किया जायेगा? क्योंकि प्राइम मिनिस्टर साहब ने खुद कहा है कि हम इस कमीशन को चलने नहीं देते, जब तक यह हमारे मातहत हो कर काम नहीं करेगा... (व्यवधान)...

मास में ये कौनसे काम...  
 मंत्री जी से जानना चाहता हूँ कि जो नाम चेरमैन बनाया जाता है, वह कब तक बनेगा, कितनी देर में नामजद होगा, क्या इस कमीशन को स्टैचूटरी पावरन दी जाएगा और क्या इस कमीशन को होम मिनिस्ट्री की गिरिपत से आजाद किया जायेगा? क्योंकि प्राइम मिनिस्टर साहब ने खुद कहा है कि हम इस कमीशन को चलने नहीं देते, जब तक यह हमारे मातहत हो कर काम नहीं करेगा... (व्यवधान)...

[श्री म. सुधी शशी प्रियुषी : अस]

मानियोरिज कमीशन को जिस तरह से सरकार ने बनाया और जिस तरह से उस को चलाया गया उस से साफ़ साफ़ है कि सरकार की नीत साफ़ नहीं थी - मानियोरिज की अंकों में दहल चहुँकने के लिये उस कमीशन को बनाया गया था - मन्त्री साहब ने जो अपना अस्तेफी दिया है उस में साफ़ लखा है - शुरु से ही ना तो मानियोरिज कमीशन को बिहने की कौनो जगह दी कुँ ना मन्स्ट्रियल क्मिन्स दिया गया ना मन्स्ट्रियल क्मिन्स में बनाया गया ना खर्चे के लिये दर दफ्तर चलाने के लिये कौनो पिसह दिया गया - अस के علاوه सब से अहम चीज ये है के एली कुरशे मुसल योनिोरिज्ती बल जो अस मास में आने वाला है वो भी जलता पारती की एक चाल है - मानियोरिज की अंकों में साफ़ खाक डालने के लिये अस को यहाँ पर लाया जा रहा है - अब जेहे, कुरन्सक मान चुकी है के अस की रिपोर्ट

श्री कंवर लाल गुप्त : ऐसा नहीं कहा है।

श्री मोरारजी देसाई : एक हफ्ते में कमीशन का चेरमैन नामजद किया जायेगा, जो जगह बकाया है, वे भी पूरी कर दी जायेंगी, इस के लिए जा स्टैचूटरी बन्दावस्त करना है, उस के लिए विल इमी सेशन में आ रहा है और जो कार्यवाही करनी है, वह जल्दी होगी। कमीशन का स्टेटम इण्डिपेन्डेन्ट है, न कि वह किसी के मातहत काम कर रहा है—यह बात मैं साफ़ करना चाहता हूँ।

श्री अर्जुन सिंह भबोरिया : मन्त्री साहब ने अपने त्याग पत्र में गृह मंत्री जी के सम्बन्ध में शिकायत की थी। क्या अब फिर से गृह मंत्रालय उन से यह निवेदन करेगा, कि वे अपना त्यागपत्र वापस ले लें... (व्यवधान) ... क्योंकि अब गृह मंत्री बदल गये हैं, इस लिए शायद वे अपना त्यागपत्र लेने के लिए तैयार हो जायें।

श्री मोरारजी देसाई : उतना मौका मैं नहीं देना चाहता हूँ।

**SHRI BEDABRATA BARUA:** The question is not only one of furniture or accommodation. The allegation that has been made regarding the Masani affair, is that the Minorities Commission was not given the respect that was due to it. It is not just a question of the Minorities Commission being independent of the Government; but it is also a question of the Government being independent of the Minorities Commission. Matters affecting the minorities have to be done after consulting the Minorities' Commission. What is the reason then for the Government not consulting the Minorities' Commission on important matters? Would the Government respect and consult the Commission? I am referring to all other commissions and committees where the Government have entrusted certain work to them. Would the Government treat them with respect, or leave it to the bureaucrats to treat the Commission in the way they like?

**SHRI MORARJI DESAI:** It is not a question of bureaucrats dealing with the Commission. Of course, the correspondence goes on through the bureaucrats; that is the position under the Constitution. But the decisions are made by Ministers, and not by bureaucrats. Unnecessarily, why bring in bureaucrats for nothing? In this matter, it is not a question of not respecting the Commission at all. The whole question of the Aligarh University was under the consideration of the Government even before the Commission was appointed. So, it was not referred to the Commission. It was not necessary to do so and, therefore, it was not referred to it. We did not say anything about it. They have sent their reports. They will be laid on the Table of the House. Everything can be considered.

**MR. SPEAKER:** Shri Basant Singh Khalsa.

**SHRI RAGAVALU MOHANARANGAM:** Question No. 46.

**MR. SPEAKER:** I cannot come to Question No. 46 before the earlier questions are over. You see the mood of the House. There should be some responsibility in this matter.

**SHRI BALWANT SINGH RAMOO-WALIA:** Most of the minorities, including Parsis, Christians and Muslims were included in the Commission, whose Chairman has resigned. Everybody knows that an important community, like the Sikh community, was not included. Then the Punjab Chief Minister and the President of the Shiromani Gurudwara Prabandhak Committee wrote a letter to the Prime Minister, protesting against it. The Prime Minister in his reply stated that this time what has happened has happened but, in the future, if it is reconstituted, the interests of the Sikh community would be taken into consideration.

**MR. SPEAKER:** It is not a question. Please come to the question.

**SHRI BALWANT SINGH RAMOO-WALIA:** Would the Prime Minister assure the House that he will keep the word that he has given to the Sikh community?

**SHRI MORARJI DESAI:** It is under consideration.

#### Review of Indian Economy

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\*44. **SHRI D. AMAT:**

**SHRI NIHAR LASKAR:**

Will the Minister of PLANNING be pleased to state:

(a) whether Planning Commission has decided to review Indian economy on its macro setting;

(b) if so, the details thereof; and

(c) to what extent this will help the Planning in the country?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) Yes, Sir.